

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 309/GT/2015**

Subject : Revision of tariff after truing up exercise in respect of Pragati – III Combined Cycle Power Station power plant (1371.2 MW) for the period from COD of Unit-I to 31.3.2014.

**Petition No. 221/GT/2015**

Subject : Determination of tariff for of Pragati – III Combined Cycle Power Station power plant (1371.2MW) for the period 2014-19.

Petitioner : Pragati Power Corporation Limited

Respondent : BSES Yamuna Power Limited & Others

Date of hearing : **2.8.2016**

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K Iyer, Member

Parties present : Shri Surendra Kumar, PPCL  
Shri R.K. Yadav, PPCL  
Shri Amar Jyoti Badgaiyan, PPCL  
Shri Satyendra Prakash, PPCL  
Shri R.K. Nagpal, PPCL  
Shri Prashant Vyas, PPCL  
Shi S.M. Verma, PPCL  
Shri Amit Ahuja, PPCL  
Shri Nitesh Verma, PPCL  
Ms. Bhawna Mangla, PPCL  
Shri Vishal Anand, Advocate, BRPL & BYPL  
Shri Rahul Kinra, Advocate, BRPL & BYPL  
Shri Pushar Taimni, Advocate, TPDDL  
Ms. Ranjana Roy, Advocate, TPDDL  
Ms. Megha Bajpeyi, BRPL  
Shri Nishant Grover, BYPL  
Shri Abhishek Srivastava, BYPL  
Shri Kanishk, BRPL

**Record of Proceedings**

These petitions were taken up today for hearing.

2. During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed that tariff of the generating stations for the period 2009-14 may be revised after truing-up exercise and the tariff for the period 2014-19 may be determined as claimed in the petition. He further submitted that additional information as sought for by the Commission has been filed.

3. The learned counsel for the respondent, BRPL submitted that it has filed Petition No. 89/MP/2016 before the Commission for adjudication of disputes between the petitioner, PPCL



and respondents BRPL and BYPL as regards the declaration of availability by the generating station. Accordingly, the learned counsel prayed that Petition No. 89/MP/2016 may be clubbed with these petitions and heard. In response, the representative of the petitioner submitted that since the tariff of the generating station has been determined, the same may be revised after true-up exercise. He however, did not object to the prayer of respondent for clubbing Petition No. 89/MP/2016 for hearing.

4. The Commission after hearing the parties directed that Petition No. 89/MP/2016 be clubbed with these petitions for hearing. The Commission also directed the petitioner to file the following additional information on affidavit, by 22.8.2016, with advance copy to the respondents as under:

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- (i) Certificate to the effect that all assets of the gross block as on 31.3.2012, 31.3.2013 and 31.3.2014 are in use. In case any asset has been taken out from the service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service and also depreciation recovered.
- (ii) Statement showing asset/ party wise details of the un-discharged liability as on COD at the end of each year and the details of discharge of liabilities, duly certified by Auditor and detailed calculations for unit-wise allocation of the total IDC (As directed in order dated 26.5.2015 in Petition No. 257/2010).
- (iii) Detailed calculations for unit-wise allocation of the total IDC (As directed in order dated 26.5.2015 in Petition No. 257/2010)
- (iv) As per the submissions, certain expenditure has been incurred during the years 2011-12, 2012-13 and 2013-14 and part of that got inadvertently left out in claimed capital cost in Petition No. 257/2010. In this regard furnish the statement showing reconciliation between these left out expenditure with the additional capital expenditure claimed and project balance sheet.
- (v) Basis of allocation of expenditure incurred on the items procured to meet out the requirements at Headquarters, HR & Finance Deptt. of the petitioner's company and the same being apportioned @ 61.79% of total expenditure of the generating station.

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- (i) Details of water charges such as contracted quantum of water and allocated quantity, actual annual water consumption for last 5 years, rate of water charges, copy of notification of water charges, actual water charges paid duly certified by the auditor.
- (ii) Details and amount of initial spares proposed to be capitalized upto the cut-off-date of the generating station i.e. 31.3.2017 year-wise.

5. The respondents shall file their replies by 1.9.2016 with advance copy to the petitioner, who shall file its rejoinder, if any, by 9.9.2016. Accordingly, the petitions shall be listed for hearing on 22.9.2016. The parties are directed to complete pleadings in the matter prior to the said date of hearing. No extension of time shall be granted.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

